

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PANDHE HOSPITALITY PRIVATE LIMITED RELEVANT PARTICULARS

1.	Name of corporate debtor	Pandhe Hospitality Private Limited
2.	Date of incorporation of corporate debtor	23/10/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH2009PTC196642
5.	Address of the registered office and principal office (if any) of corporate debtor	234, Praneet, Jaywant Palkar Marg Worli, Mumbai, Maharashtra - 400030
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 04.03.2025. Date of Receipt of Order by IRP : 20.03.2025
7.	Estimated date of closure of insolvency resolution process	31.08.2025 (being 180 th day from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Stalwart Resolution Professional LLP IBBI/IPE-0162/IPA-3/2023-24/50070
9.	Address and e-mail of the interim resolution professional, as registered with the Board	BLOCK- LD -30, S F S FLATS, PITAMPURA, NORTH WEST DELHI, DELHI-110034 Email: cmasandeepgoel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	BCC Tower, 1008, 10 th Floor, Sultanpur-Lko Road, Arjun Ganj, Nr Saheed Path, Lucknow-226002 E-mail: cirpofphpl@outlook.com
11.	Last date for submission of claims	03.04.2025 (14 days from date or receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	A) Relevant Forms and B) Details of authorized representatives are available at:	A) https://ibbi.gov.in/en/home/downloads B) NA

Notice is hereby given that the National Company Law Tribunal – Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Pandhe Hospitality Private Limited on 04.03.2025.

The creditors of Pandhe Hospitality Private Limited are hereby called upon to submit their claims with proof on or before 03.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

For Pandhe Hospitality Private Limited
Sd/-

Stalwart Resolution Professional LLP
Interim Resolution Professional

IBBI No.:IBBI/IPE-0162/IPA-3/2023-24/50070

AFA Valid till: 31st December'2025

Date: 21.03.2025

Place: Mumbai

Canara Bank

Koparkhairane II Branch:- Ajanta Housing & Commercial Complex, Plot No. 92, Sector 15, Opp D Mart, Koparkhairane, Navi Mumbai - 400709

POSSESSION NOTICE [For Immovable Property]Appendix IV[Rule-8 (1)]

Whereas, The undersigned being the Authorized Officer of the **Canara Bank** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 14.10.2022 and calling upon the borrower/mortgagor/guarantor **Mr. Kittukumar Madhusuda Saha** and also owner of the property/surety to repay the amount mentioned in the notice being **Rs. 16,47,278.31 (Rupees Sixteen Lakh Forty Seven Thousand Two Hundred Seventy Eight And Paise Thirty One Only)** plus unapplied interest and charges within 60 days from the date of receipt of said notice.

The borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor/guarantor and the public in general that the under signed has taken Physical Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of said act read with Rule 8 & 9 of the said Rules on this **19th of March of the year 2025**.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank, KOPARKHAIRANE II Branch** for an amount of **Rs. 16,47,278.31 (Rupees Sixteen Lakh Forty Seven Thousand Two Hundred Seventy Eight And Paise Thirty One Only)** and interest thereon

The borrower's attention is invited to provisions of sub-section (8) of Section (13) of the Act, in respect of the time available, to redeem the secured assets.

Description of Immovable Property
Flat No 105, 1st Floor, Building Name "ramesh Arcade No. 1", Radhakrishna Chs Ltd, Shankar Nagar, Shankar Nagar Road, Kalyan Shilp Phata Road, Sonarpada, Dombivli East, Thane, Maharashtra - 421201

Sd/-
Date : 19.03.2025, Place : Thane
Authorized Officer, Canara Bank

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PANDHE HOSPITALITY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Pandhe Hospitality Private Limited
2. Date of incorporation of corporate debtor	23/10/2009
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies (ROC) - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH2009PTC196642
5. Address of the registered office and principal office (if any) of corporate debtor	234, Praneel, Jaywant Paikar Marg Worli, Mumbai, Maharashtra - 400030
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 04.03.2025, Date of Receipt of Order by IRP: 20.03.2025
7. Estimated date of closure of insolvency resolution process	31.08.2025 (being 180 th day from commencement of CIRP)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Stalwart Resolution Professional LLP IBBI/IRPE-0162/1PA-3/2023-24/50070
9. Address and e-mail of the interim resolution professional, as registered with the Board	BLOCK-LD-30, S F S FLATS, PITAMPURA, NORTH WEST DELHI, 110034 Email: cmasandeepp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	BCC Tower, 1008, 10 th Floor, Sultanpur-Lko Road, Arjun Ganj, Nr Saheed Path, Lucknow-226002 E-mail: cirpofp@ppl@outlook.com
11. Last date for submission of claims	03.04.2025 (14 days from date of receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (A) Relevant Forms and (B) Details of authorized representatives as available at:	A) https://ibbi.gov.in/home/downloads B) NA

Notice is hereby given that the National Company Law Tribunal - Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Pandhe Hospitality Private Limited on 04.03.2025.

The creditors of Pandhe Hospitality Private Limited are hereby called upon to submit their claims with proof on or before 03.04.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

For Pandhe Hospitality Private Limited
Sd/-
Stalwart Resolution Professional LLP
Interim Resolution Professional
IBBI No. IBBI/IRPE-0162/1PA-3/2023-24/50070
AFA Valid till: 31st December/2025

Date: 21.03.2025
Place: Mumbai

NOTICE

NOTICE is hereby given that the Certificate (s) for 72bearing Equity Share certificates, No(s)125986and Distinctive Nos.35635298 to 35635369 under the folio No 74138772of UltraTech Cement Limited standing in the name(s) of Manish H Shah and Poomima H Shah has/have been lost or mislaid and the undersigned has / have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has any claim in respect of the said shares should write to our Registrar, KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032 within one month from this date else the company will proceed to issue duplicate Certificate(s).

Date 21/03/2025
Name(s) of Shareholder(s)
Manish Harkisandas Shah
Poomima Harkisandas Shah
Address: 59/10, Rekha Kunj, Rafi Ahmed Kidwai Road, Matunga, Mumbai, Maharashtra-400019

Kohinoor Foods Ltd.

Regd./Corp. office: Pinnacle Business Tower, 10th Floor, Shooting Range Road, Surajkund, Faridabad, Haryana - 121001, Ph. No. 0129 - 424 2222, Fax No. 0129 - 4242233
E-Mail: info@kohinoorfoods.in, Visit Us at: www.kohinoorfoods.in
CIN- L52110HR1989ULC070351

Pursuant to the provision of Section 108, Section 110 and other applicable provisions, if any, of the Companies Act, 2013 read with rule 20 and rule 22 of the Companies (Management and Administration) Rule, 2014 and the MCA Circulars (as defined below)

Members are hereby informed that pursuant to the provisions of Section 108, Section 110 and other applicable provisions, if any, of the Companies Act, 2013, read with rule 20 and rule 22 of the Companies (Management and Administration) Rules, 2014, and such other applicable laws, rules & regulations (including any statutory amendment(s), modification(s), variation(s) or re-enactment(s) thereto, for the time being in force), in accordance with the guidelines issued by the Ministry of Corporate Affairs ("MCA") for holding general meetings/ conducting the process of postal ballot through remote e-voting vide General Circulars issued by MCA ("MCA Circulars") from time to time, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard-2 on General Meetings (the "SS-2") issued by the Institute of Company Secretaries of India, and other applicable laws and regulations, if any, for the time being in force, for seeking their approval by way of special resolutions in respect of the businesses set forth in the Postal Ballot Notice dated February 14, 2025.

In compliance with the above circular, electronic copies of the Postal Ballot Notice setting out business to be transacted through Postal Ballot along with procedure of the e-voting has been sent via e-mail on Thursday, March 20, 2025 to all the shareholders whose email addresses are registered with the company/depository participant(s). Shareholders holding shares in dematerialized mode, are requested to register their email addresses and mobile numbers with their relevant depositories through their depository participants. Shareholders holding shares in physical mode are requested to furnish their email address and mobile numbers with the Company's Registrar and share transfer agent M/s. Skyline Financials Services Private Limited at info@skylinefin.com. The Notice of the Postal Ballot is also available on the Company's website, at www.kohinoorfoods.in, stock exchange website and on the NSDL's website, at https://www.evoting.nsdl.com.

Each Member's voting rights shall be in proportion to his/her share of the Paid-Up Equity Share Capital of the Company as on cut-off date i.e. Friday, February 21, 2025, which will only be considered for e-voting.

The Board of Directors have appointed Mr. Manish Kumar (Membership No. FCS 10248), proprietor of M/s. Mark and Associates, Practicing Company Secretaries, as scrutineer for conducting the Postal Ballot process in a fair and transparent manner.

The member of the Company are also hereby informed and requested to note that:

- The e-voting period will commence and Members can cast their vote online from 9.00 a.m. (IST) on Sunday, March 23, 2025 and ends at 5.00 p.m. (IST) on Monday April 21, 2025, (both days inclusive) Note: e-voting shall not be allowed beyond said time.
- Once the vote on a resolution is cast by the Member, the Member cannot change it subsequently.
- The necessary instruction for remote e-voting has been set out in the Notice dated February 14, 2025.
- In case of any grievances connected with facility for e-voting, please contact NSDL, email: evoting@nsdl.co.in, Tel: 91 22 4886 7000/ 91 2499 7000.
- The result of postal ballot through e-voting shall be declared on or before April 23, 2025 (Wednesday) and communicated to the Stock Exchanges and would also be displayed on the Company's website at www.kohinoorfoods.in

By order of the Board
For Kohinoor Foods Limited
Sd/-
Satnam Arora
Jt. Managing Director

Place: Faridabad
Date: 20.03.2025

NOTICE
TATA MOTORS LTD
Registered Office: Bombay House 24, Horni Mody Street, Mumbai, Maharashtra 400001

NOTICE is hereby given that the certificate(s) for the under mentioned securities of the Company has/have been lost/misplaced and the holder(s) of the said securities/ applicant(s) has/have applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name[s] of holder[s] [and Jt. holder[s], if any]	Kind of Securities and face value	No. of Securities	Folio No	Distinctive number[s]
AJIT WISHU BHIDE	Equity RS. 2/-	800	E2A2002241	28141871 - 28142670

[Place] - PUNE
[Date] - 21/03/2025
[Name(s) of Applicant(s)]
BHAGYASHREE AJIT BHIDE

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at Registrar Central Registry Center (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, IMT, Manesar, District Gurgaon, Haryana, 122050 that **Janison Manufacturing Co** a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:
To manufacture, trade, and market all types of wire terminals, battery terminals, lugs, and other allied products and components, including spare parts, used in the automobile industries. To market and sell the products manufactured or traded by the Company, including acting as commission agents for the sale of such products. To import and export wire terminals, battery terminals, lugs, and other allied products and components, including spare parts, used in the automobile industries. To undertake research and development activities for improving the quality and design of the products manufactured or traded by the Company. To collaborate with other companies, organizations, or individuals for the purpose of manufacturing, trading, or marketing the products of the Company.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at C-128, Bonanza Industrial Estate, Ashok Chakravarti Road, Kandivli(E), Mumbai - 400101.

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Registrar Central Registry Center (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, IMT, Manesar, District Gurgaon, Haryana, 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 19th day of March, 2025

Name(s) of Applicant
Janison Manufacturing Company, Partnership Firm through its Partners
1. Ritesh Ashok Jain
2. Ashok Mangilal Jain
3. Usha Ashok Jain
4. Amisha Ritesh Jain

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014)

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2. The principal objects of the company are as follows:
To manufacture, trade, and market all types of wire terminals, battery terminals, lugs, and other allied products and components, including spare parts, used in the automobile industries. To market and sell the products manufactured or traded by the Company, including acting as commission agents for the sale of such products. To import and export wire terminals, battery terminals, lugs, and other allied products and components, including spare parts, used in the automobile industries. To undertake research and development activities for improving the quality and design of the products manufactured or traded by the Company. To collaborate with other companies, organizations, or individuals for the purpose of manufacturing, trading, or marketing the products of the Company.

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Dated this 19th day of March, 2025

Name(s) of Applicant
Janison Manufacturing Company, Partnership Firm through its Partners
1. Ritesh Ashok Jain
2. Ashok Mangilal Jain
3. Usha Ashok Jain
4. Amisha Ritesh Jain

Form No. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014)

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To manufacture, trade, and market all types of wire terminals, battery terminals, lugs, and other allied products and components, including spare parts, used in the automobile industries. To market and sell the products manufactured or traded by the Company, including acting as commission agents for the sale of such products. To import and export wire terminals, battery terminals, lugs, and other allied products and components, including spare parts, used in the automobile industries. To undertake research and development activities for improving the quality and design of the products manufactured or traded by the Company. To collaborate with other companies, organizations, or individuals for the purpose of manufacturing, trading, or marketing the products of the Company.

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4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Registrar Central Registry Center (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, IMT, Manesar, District Gurgaon, Haryana, 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

Dated this 19th day of March, 2025

Name(s) of Applicant
Janison Manufacturing Company, Partnership Firm through its Partners
1. Ritesh Ashok Jain
2. Ashok Mangilal Jain
3. Usha Ashok Jain
4. Amisha Ritesh Jain

PUBLIC NOTICE

Notice is hereby given that share certificates for 6000 equity shares of face value Rs. 1/- each having Certificate No. 12 and 488 bearing Distinctive No. 8738001 - 8741000 and 645093600 - 645096599 respectively in Folio No. 000134 of **MARICO LIMITED**, registered in the name of **LATE ABHEETA KHANNA** have been found to be misplaced and the undersigned have applied to the company to issue duplicate certificate. Any person who has any claim in respect of the said share certificates should lodge such claim with the company at its registered office at 7th Floor, Grande Palladium, 175, Cst Road, Kalina, Santacruz (East), Mumbai, Maharashtra - 400098 within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificate.

Date : 22.03.2025
Place : MUMBAI
MEHAK KHANNA

Reliance Industries Limited
Growth is Life

Regd. office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.
Phone: 022-3555 5000. Email: investor.relations@ril.com
CIN: L1710PH1973PLC019786

NOTICE

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name / Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1	56550046	Aruna Umaji Galkwad Umaji Malhari Galkwad	40	11407599-599	205480602-641
			40	53374354-355	1249229555-594
			127	58453874-874	1624679247-393
			207	62479235-235	2209126562-768
			414	66737699-699	688279696-509
2	2141230	Duriyasa Mansur Petiwalla Mansur Taherabhai Petiwalla	12	213473-473	12821404-415
			1	273013-013	12906551-551
			2	390991-991	15456228-229
			10	436662-662	15905136-145
			5	538827-827	16797988-992
			10	621150-150	17228850-859
			24	968944-944	24769009-032
			10	311269-269	49533148-157
			40	498279-280	82305787-826
			40	6368426-426	134821995-034
			154	51633168-171	1185477211-364
			9	58263579-579	1616579803-811
			317	62831945-945	2199208149-465
3	9609431	Harichand Manghannal Gurnani	200	5750101-101	120082809-008
			500	62650535-535	12211653007-006
4	9609423	Motiram Manghannal Gurnani	200	5750100-100	120082609-808
			50	7973600-600	159129793-842
			250	54803994-998	1327892757-006
			500	62650534-534	2221653007-506
5	9001018	Narichand Manghannal Gurnani	100	2328122-125	47057298-397
			100	2328127-128	47057448-547
			250	2328133-137	47057748-997
			20	2427500-500	47057998-017
			212	7996818-822	160251768-979
			682	62650563-563	2221668315-996
6	82574727	Smita V Mehta Vinay K Mehta	80	51336949-952	1175743125-204
			40	59080890-890	204349657-696
			40	59080891-891	204349617-656
			160	62384432-432	2199553960-119
			320	66633571-571	6871589458-777
7	9597981	Ushatai Krishnaji Kulkarni	58	12268228-229	253961361-418
			348	54821181-188	132866387-734
8	32081819	Vinay Mehta Smita Mehta	280	62383728-728	2199456181-460
			280	66632820-820	6871495561-840
		Total	6432		

The Public is hereby warned against purchasing or dealing with these securities any way. Any person(s) who has/have any claim in respect of these securities, should lodge such claim with the Company's Registrar and Transfer Agent viz. "KFIN Technologies Limited", Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nansarkurguda, Hyderabad - 500 032, within **Seven (7) days** from the date of publication of this notice, failing which, the Company will proceed to issue letter(s) of confirmation in lieu of duplicate certificate(s) in respect of the aforesaid securities.

for Reliance Industries Limited
Sd/-
Place : Mumbai
Date : March 21, 2025
Company Secretary and Compliance Officer
www.ril.com

AKME FINTRADE (INDIA) LTD
Aasaan Loans

Branch Office : Neelkanth Business Park, D-004, Ramdev Pir Road, Sadguni Nagar, Neelkanth Kingdom, Vidyanagar West, Vidyanagar, Mumbai, Maharashtra - 400086.
Head Office : Akme Business Centre (ABC), 4-5, Subcity Centre, Savina Circle, Opp. Krishna Upaz Mandi, Udapur - 313001 (Rajasthan), Ph : 0294-2489501-02 Contact No. 0294-6641100
Email : info@akmefintrade.com Web : www.akmefintrade.com

POSSESSION NOTICE

Borrower Date: March 2025
1. **Mr. Shanmugam N. Pillai**, S/o. Mr. Nambi Kuppan Pillai, Ground Floor, Ramnagar Nagar, Apartment, E-1 Building, CHM College, Near Dashara Ground, Uhasnagar-3, Thane 421002 Mobile: -9819097846

Co-Borrower
2. **Ms. Parveen Shanmugam Pillai**, D/o. Mr. Shanmugam N Pillai, Ground Floor, Ramnagar Nagar, Apartment, E-1 Building, CHM College, Near Dashara Ground, Uhasnagar-3, Thane 421002 Mobile: -9830198846

Co-Borrower
3. **Mrs. Seetha Nambi Pillai**, W/o. Mr. Nambi Kuppan Pillai, Ground Floor, Ramnagar Nagar, Apartment, E-1 Building, CHM College, Near Dashara Ground, Uhasnagar-3, Thane -421002. Mobile:-9819097846

Guarantor
4. **Mrs. Farida Ahmed Shaikh**, W/o. Mr. Ahmed Hussain Shaikh, 3C, 208 Second Floor, FMIGP Colony, Transit Camp, Plot 501, Sion, Dharavi Link Road, Near Dharavi Bus Depot, Mumbai -400017 Mobile:- 7187376553

Sub: Possession of the Securities under section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002)

The Authorised Officer of **Akme Fintrade (India) Limited (Company)**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(2) read with Rule (3) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 05.09.2024 calling upon the borrower **Mr. Shanmugam N. Pillai** along with its mortgagors & guarantors, jointly and severally to repay the amount mentioned in the notice being **Rs. 21,75,728/- (Rupees Twenty One Lakh Seventy-Five Thousand Seven Hundred and Twenty Eight Only)** as on 02.09.2024 together with future interest as applicable on the aforesaid amount together with all incidental expenses, costs, charges, etc. till payment and/or realization within 60 days from the date of receipt of the said notice.

The Borrower **Mr. Shanmugam N Pillai**, as well as its mortgagors & guarantors having failed to repay the amount mentioned in the demand notice, the present notice under section 13(4) is hereby given to them and the public in general that the undersigned being a authorized officer of **Akme Fintrade (India) Limited** demands from you the possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the read with rule 8 Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on **March 2025**.

The Borrower, Mortgagors & Guarantors in particular and the public in general is hereby cautioned not to deal with the property in any manner and any dealings with the property, if any will be subject to the charge of **Akme Fintrade India Limited** for an amount of **Rs. 21,75,728/- (Rupees Twenty One Lakh Seventy Five Thousand Seven Hundred and Twenty-Eight Only)** as on 02.09.2024 together with future interest as applicable on the aforesaid amount together with all incidental expenses, costs, charges, etc. till payment and/or realization.

The Borrower's/Guarantors/Co-Borrowers attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Guarantor is requested to make payment of amount mentioned in terms of in the notice in terms of guarantee executed by you.

This notice is issued without prejudice to the right, title and interest in the secured assets and remedies available to **Akme Fintrade (India) Limited (Company)** to initiate proceedings, take actions as it deems necessary under various applicable laws and provisions mentioned thereunder.

DESCRIPTION OF IMMOVABLE PROPERTY
Flat No. 01, Ground Floor, Building Known as Ramayan Nagar Chs Ltd., Plot No. 269, U.No. 165 Street No. 19, Village Uhasnagar Camp 3, Taluka and District Thane, Adm. Area 585Sq.Ft.

Sd/-
Date: March, 2025
Place : Mumbai
Authorized Officer
For Akme Fintrade (India) Limited.

GS Mahanagar Co-op. Bank Ltd. (Scheduled Bank)
Registered office :- Hiramani Super Market BLD, Dr.B.A.Road, Lalbaug, Mumbai-400012.
Tel. No. - (022) 68860826 / 68860837, Email - recovery@mahanagarbank.com

PHYSICAL POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of GS Mahanagar Co-Op. Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Section 2(F) of the Security Interest (Enforcement) Act 2002, issued a demand notice upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein as on **18/03/2025** in exercise of powers conferred to him under section 13(4) of the said Act.

Sr. No.	Name of Borrower	Description of Property	Date of Demand Notice
1	BORROWER :- Mrs. Archi Anil Galkwad SURETY :- 1) Mr. Rajay Tanu Tambe 2) Mr. Arjuna Vedu Pardeshi Branch Name & Loan A/c No. Vartaknagar, MHL/1083	Flat No. 304 area adm. 440 sq.ft., i.e. 40.89 sq.mtr, (555 sq.ft.built up area), 3rd floor, A-wing Building bearing Municipal H.No. 449/24 which is known as "Building No. 19 A/B Co-op Housing Society Ltd, Constructed on N.A. Land bearing S. No. 11,12,13, 14A, 14(part), 14B, 14(part), 14C, 15, 16, 17 & 61, Mauje Kaveri, Ashok Nagar, Taluka Bhiwandi, Dist. Thane, in the name of Mrs. Archi Anil Galkwad.	28/06/2023 U/s-13(2) Physical Possession 18/03/2025 Receivable Amt. Rs. 14,31,088/- (As on 26/06/2023 plus interest and charges

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of GS Mahanagar Co-Op.Bank Ltd for an amount mentioned as under & interest thereon.

Sd/-
Date : 22/03/2025
Place : Mumbai
Authorized Officer
GS Mahanagar Co-Op. Bank Ltd. Mumbai

बँक ऑफ महाराष्ट्र Bank of Maharashtra
A GOVT OF INDIA UNDERTAKING

Navi Mumbai Zonal Office
CIDCO old admin building, P-17, Sector-1 Washi, Navi Mumbai. E-mail : dzmnmvm@mabank.com.in legal_nvmm@mabank.com.in Phone : 022-20878751/52

Notice U/s 13 (2) of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002
We have already issued detailed Demand Notice u/sec 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 by speed Post/Regd. Post to you which has been returned undelivered/refused. You can collect the Original Notice/Cover addressed to you, from the undersigned and are further advised to pay the total outstanding amount as mentioned above with interest & costs etc. within 60 days from the date of notice referred to as above to avoid further action under SARFAESI Act-2002. Kindly take note that our further action as per the provisions of the SARFAESI Act, 2002 will continue till the repayment of total outstanding dues of bank.

